

MR. SPEAKER : No, please.

श्री राजेन्द्र प्रसाद यादव (मधेपुरा) :
भागलपुर के बारे में मैं यह कहना चाहता हूँ कि वहाँ एक विशेष स्थिति पैदा हो रही है और सिपाही विद्रोह की स्थिति में है और विभिन्न भागों में भी वह विद्रोह फैल रहा है।

MR. SPEAKER : It is a State subject.

श्री राजेन्द्र प्रसाद यादव : सिपाहियों की म्यूटोनी की बात है देश में। (इयबखान) ...]

MR. SPEAKER : Papers to be laid.

1a. 16 Hrs.

PAPERS LAID ON THE TABLE

Review on and Annual Report of Fertilisers and Chemicals Travancore Ltd; Udyogmandal, Kerala for 1979-80

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILISERS (SHRI DALBIR SINGH) : On behalf of Shri P.G. Sethi, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) Review by the Government on the working of Fertilisers and Chemicals Travancore Limited, Udyogamandal, Kerala, for the year 1979-80.

(2) Annual Report of the Fertilisers and Chemicals Travancore Limited, Udyogmandal, Kerala, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-1600/80.]

Paper (Control) Amendment Order, 1980, Notification under Industries (Development and Regulation) Act, Statement and Annual Report of Hindustan Machine Tools Ltd.; Bangalore on Review on and Annual Report of National Newsprint and Paper Mills Ltd., Nepanagar, Statement and Annual Report of Triveni structurals Ltd., Naini, Allahabad, Review and Annual Report of Hindustan Paper Corporation Ltd., New Delhi and Notification under Industries (Development and Regulation) Act.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT GHANANA) : I beg to lay on the Table :—

(1) A copy of the Paper (Control) Amendment Order 1980 (Hindi and English versions) published in Notification No. S.O. 928(E) in Gazette of India dated the 29th November, 1980, under sub-section(6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library See No. LT-1601/80.]

(2) A copy of Notification No. S.O. 556(E) (Hindi and English versions) published in Gazette of India dated the 21st July, 1980 extending the Order regarding take over of management of Messrs Guluconate Limited, Calcutta, under section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library See No. LT-1602/80.]

(3) A copy of the following papers (Hindi and English versions) under sub-section(1) of section 619A of the Companies Act, 1956 :—

(a) (i) A statement regarding Review by Government on the working of Hindustan Machine Tools Limited, Bangalore, for the year 1979-80.

(ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1603/80.]

(b) (i) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Nepanagar (Madhya Pradesh) for the year 1979-80.

(ii) Annual Report of the National Newsprint and Paper Mills Limited,

Nepanagar (Madhya Pradesh) for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1604/80]

(c) (i) Statement regarding Review by the Government on the working of the Triveni Structural Limited Naini-Allahabad, for the year 1979-80.

(ii) Annual Report of the Triveni Structural Limited, Naini-Allahabad, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1605/80]

(d) (i) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1979-80.

(ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1606/80]

(4) A copy of the Scheduled Industries (Submission of Production Returns) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 700(E) in Gazette of India dated the 3rd September 1980 under sub-section (4) of section 33 of the Industries (Development and Regulation) Act, 1951.

Placed in Library. See No. LT-1607/80]

Review on and Annual Report of Coal India Ltd. (Coal Mines Authority Ltd.), 1975-76, Review on and Annual Report of National Hydro-electric Power Corporation Ltd., New Delhi and Review on Annual Report of Central Power Research Institute, Bangalore 1979-80.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN) : I beg to lay on the Table :—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(a), (i) Review (Hindi and English versions) by the Government on the

working of the Coal India Limited (Coal Mines Authority Limited) Calcutta, for the year 1975-76.

(ii) Annual Report of the Coal India Limited (Coal Mines Authority Limited) Calcutta, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See LT-1608/80]

(b) (i) Review (Hindi and English versions) by the Government on the working of the National Hydro-electric Power Corporation Limited New Delhi, for the year 1979-80.

(ii) Annual Report of the National Hydro-electric Power Corporation Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. LT-1609/80]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1979-80 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Bangalore, for the year 1979-80.

[Placed in Library. See No. LT-1610/80]

Corrigendum to S.O. No. 286 (E) laid on 18-6-1980.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table a Corrigendum (Hindi and English versions) correcting the number of S.O. 286(E) laid on the Table on the 18th June, 1980 to read as S.O. 386(E).

[Placed in Library. see No. LT-1611/80]

Review on and Annual Report of Institute for Defence Studies and Analyses, New Delhi for 1978-79. Notifications under Coast Guard Act, statement re-review on and Annual Reports of Bharat Earth Movers Ltd., Bangalore, Bharat Dynamics Ltd., Hyderabad, Mishra Dhatu Nigam, Hyderabad, Garden Reach Ship Builders and Engineers Ltd., Calcutta for 1979-80.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : I beg to lay on the Table :—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi for the year 1978-79 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 1978-79.

[Placed in Library. See No. LT-1612/80]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 121 of the Coast Guard Act, 1978:—

(i) S.R.O. 14(E) published in Gazette of India dated the 20th November, 1980 empowering the Coast Guard Personnel to exercise the powers and discharge the duties under the Code of Criminal Procedure, 1973 to arrest any offender who has escaped arrest within local limits of Maritime Zone of the historic waters etc.

(ii) S.R.O. 15(E) published in Gazette of India dated the 20th November, 1980 empowering the Coast Guard Personnel to exercise the powers and discharge the duties under the Code of Criminal Procedure, 1973 to arrest any offender who has escaped arrest within local limits of Maritime Zone of the historic waters etc.

[Placed in Library. See No. LT-1613/80]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Statement regarding Review by Government on the working of the Bharat Earth Movers Limited, Bangalore, for the year 1979-80

(ii) Annual Report of the Bharat Earth Movers Limited Bangalore, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1614/80]

(b) (i) Statement regarding Review by Government on the working of the Bharat Dynamics Limited, Hyderabad for the year 1979-80.

(ii) Annual Report of the Bharat Dynamics Limited Hyderabad for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1615/80]

(c) (i) Statement regarding Review by Government on the working of the Mishra Dhatu Nigam Limited Hyderabad for the year 1979-80.

(ii) Annual Report of the Mishra Dhatu Nigam Limited Hyderabad, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1616/80]

(d) (i) Statement regarding Review by Government on the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1979-80.

(ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited Calcutta, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1617/80]

Statement re Review on and Annual Report Mazagon Dock Limited, Bombay for 1979-80 and Goa Shipyard Limited Vasco-da-Gama, Goa for 1979-80.

SHRI SHIVRAJ V. PATIL : I also lay on the Table:—

(a) (i) Statement regarding Review by Government on the working of the Mazagon Dock Limited, Bombay, for the year 1979-80.

(ii) Annual Report of the Mazagon Dock Limited Bombay, for the year 1979-80 along with the Audited Account and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1618/80]

(b) (i) Statement regarding Review by Government on the working of the Goa Shipyard Limited, Vasco-da-Gama, for the year 1979-80.

(ii) Annual Report of the Goa, Shipyard Limited, Vasco-da-Gama, Goa

for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1619/80.]

Statement *re.* Review on Annual Report of Raman Research Institute Bangalore, Birbal Sahni Institute of Palaeobotany, Lucknow Compute Maintenance Corporation Limited, Hyderabad and Physical Research Laboratory, Ahmedabad for 1979-80.

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND ELECTRONICS (SHRI C. P. N. SINGH) : I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1979-80 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Raman Research Institute, Bangalore, for the year 1979-80.

[Placed in Library. See No. LT-1620/80.]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1979-80 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1979-80.

[Placed in Library. See No. LT-1621/80.]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Statement regarding Review by Government on the working of the Computer Maintenance Corporation Limited, Hyderabad, for the year 1979-80.

(ii) Annual Report of the Computer Maintenance Corporation Limited, Hyderabad, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1622/80.]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1979-80 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Physical Research Laboratory, Ahmedabad for the year 1979-80.

[Placed in Library. See No. LT-1623/80.]

Notification under Customs Act, and Notifications under Central Excise Rules

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA) : I beg to lay on the Table:—

(1) A copy of Notification No. GSR 689(E) (Hindi and English versions) published in Gazette of India dated the 9th December, 1980 together with an explanatory memorandum making certain amendment to Notification No. 132-Customs dated the 2nd July, 1980 adding two more products of Nepalese origin found to qualify for preferential entry into India under the Indo-Nepal Treaty of Trade, 1978, under section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT-1624/80.]

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) GSR 686(E) published in Gazette of India dated the 8th December, 1980 together with an explanatory memorandum exempting printing and writing paper containing not less than 75 per cent by weight of pulp made from bagasse from excise duty.

(ii) GSR 687(E) published in Gazette of India dated the 8th December, 1980 together with an explanatory memorandum making certain amendment to Notification No. 47/76-Central Excise dated the 9th March, 1976 substituting 'vulcanised rubber products, non-curing, for tyres and tubes' for 'rubber products commonly known as rubber based adhesives for tyres and tubes, non-curing.'

(iii) GSR 688(E) published in Gazette of India dated the 8th December, 1980 together with an explanatory memorandum extending excise duty exemption to Diesel Engines used for replacement

of Petrol engines in 3-wheeled vehicles used as taxis.

[Placed in Library. See No. LT-1625/80.]

Annual Assessment Report re-spread and development of Hindi, Notifications under Delhi Police Act, and Notifications under All-India Services Act

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) : I beg to lay on the Table :—

(1) A copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union, for the year 1977-78.

[Placed in Library. See No. LT-1626/80.]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978:—

(i) The Delhi Control of Processions, assemblies and playing of music, in Public Places Regulations, 1980, published in Notification No. 3218/Special Cell in Delhi Gazette dated the 7th October, 1980.

(ii) The Constitution of the Delhi Defence Societies Rules, 1980, published in Notification No. F. 5/102/80-H(P)/Estt. in Delhi Gazette dated the 3rd December, 1980.

[Placed in Library. See No. LT-1627/80.]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(i) The All India Services (Provident Fund) Fourth Amendment Rules, 1980, published in Notification No. GSR 1209 in Gazette of India dated the 22nd November, 1980.

(ii) The All India Services (Discipline and Appeal) Amendment Rules, 1980, published in Notification No. GSR 1220 in Gazette of India dated the 29th November, 1980.

(iii) The Indian Administrative Service (Fixation of Cadre Strength) Seventeenth Amendment Regulations, 1980, published in Notification No. GSR 674 (E) in Gazette of India dated the 1st December, 1980.

(iv) The Indian Administrative Service (Pay) Fourteenth Amendment Rules, 1980, published in Notification No. GSR 675(E) in Gazette of India dated the 1st November, 1980.

(v) The All India Services (Provident Fund) Fifth Amendment Rules, 1980, published in Notification No. GSR 1235 in Gazette of India dated the 6th December, 1980.

[Placed in Library. See No. LT-1628/80.]

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

SHRI P.V.G. RAJU (Bobbili) : I lay on the Table Minutes of the sittings of the Committee on Absence of Members from the sittings of the House held on the 12th December, 1980.

12.21 hrs.

STATEMENTS OF PUBLIC ACCOUNTS COMMITTEE

SHRI CHANDRAJIT YADAV (Azamgarh) : I lay on the Table (English and Hindi versions) of the following statement :—

(1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Eighty-third Report (Sixth Lok Sabha) on Export of Engineering goods.

(2) Statement showing Action Taken by Government on the recommendations contained in Chapter I of Ninety-second Report (Sixth Lok Sabha) on Resettlement of Exservicemen near Seijeesa.